

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3744

ANSWERED ON:11.12.2009

CHILD ARTISTS

Gandhi Shri Feroze Varun;Rathod Shri Ramesh;Sudhakaran Shri K.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a): whether the Government has constituted any committee to look into the matter and recommend any guidelines to the producers of television (TV) shows working with child artists;
- (b): if so, the details thereof;
- (c): whether the Government is aware of the negative effect on the children due to their participation in TV reality shows;
- (d): whether the Government proposes to put a cap on prize money in these reality shows;
- (e): if so, the details thereof;
- (f): whether the Government has also asked the National Commission for Protection of Child Rights to make guidelines in this regard; and
- (g): if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (g): The Government of India in Ministry of Information and Broadcasting has a Program Code prescribed under Cable TV Networks (Regulation) Act 1995 and Rules framed thereunder to regulate content telecast on Private TV channels. A Review Committee has also been constituted by them for reviewing the existing Programmes and Advertising Codes prescribed under the said Act and rules. There is no proposal to put a cap on the prize money in the reality shows.

The National Commission for Protection of Child Rights (NCPCR), as part of its larger mandate to protect child rights, has constituted a Working Group to formulate guidelines for 'Children working in Teleserials/Competitive Reality Shows/Advertisements' for safeguarding the rights of children working in Teleserials/Competitive Reality Shows/Advertisements.